

Central Administrative Tribunal
Principal Bench

CP 31/2001 IN

O.A. 2515/1999

New Delhi, this the day of 18th October, 2001.

Hon'ble Shri S.R.Adige, Vice-Chairman(A)
Hon'ble Dr.A Vedavalli, Member(J)

Samay Singh son of Shri Mam Singh
Resident of Village and post Kundle
District Sonipat(Haryana) ...Petitioner.
(By advocate: None)

Versus

1. Shri S.P.Mehta,
Union of India
The General Manager Northern Railway,
Baroda House New Delhi.
2. Rakesh Chopra,
Divisional Railway Manager,
1, State Entry Road, New Delhi. ...Respondents
(By Advocate:Shri R.P. Aggarwal)

ORDER(Oral)

By Shri S.R.Adige, Vice-Chairman(A)

None appeared for the applicant even on second call. By our order dated 5.12.2000 in OA 2515/99 respondents had been directed to consider applicant's case for the post of C&W Safaiwala if not already done and pass consequential orders within one month from the date of receipt of a copy of this order.

2. Shri R.P.Agarwal, learned counsel for the respondents states that the applicant has been offered appointment to the post of C&W Safaiwala for which he was required to submit certain documents. Shri Aggarwal states at the Bar that as soon the necessary formalities have been completed, applicant will be issued appointment letter.

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3. As the Tribunal's order was to consider ^{and} applicant's case for appointment, applicant's case has been considered by respondents, it cannot be said that they are guilty of contempt of the Tribunal's order.

4. If any grievance still survives it will be open to applicant to agitate his grievance through original proceedings in accordance with law, if so advised.

5. Under the circumstances, CP dropped. Notices discharged.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

Adige
(S.R. Adige)
Vice Chairman (A)

/kd/